

**IN HON”BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A. No: 1093 OF 2024

IN MATTER OF:**In Re:**

News Item Titled “Study Finds Wide Variety of Nitrogen-Use Efficiency in Indian Rice” Appearing In The Hindu Dated 11-08-2024

NDOH: 26-03-2025

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Filed by Respondent-3
(MoEF-CC)

THROUGH

Place: Delhi

Date: 24-03-2025



Adv Pratyaksh Gupta
Counsel For MoEF&Cc
+91-9911780606

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1093 OF 2024

IN THE MATTER OF:

Suo-Motu "News Item titled "Study finds wide variety of nitrogen-use efficiency in Indian rice varieties" appearing in The Hindu dated 11.08.2024 before NGT (PB) New Delhi".

AFFIDAVIT ON BEHALF OF RESPONDENT No. 3- MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, NEW DELHI.

I, Mukesh Balodhi S/o D.N Balodhi aged about 42 presently working as Scientist 'E' with the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEFCC) having office at Indira Paryavaran Bhawan, Jor Bagh, New Delhi -110003, do hereby solemnly affirm and state as hereunder:

1. That, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit on behalf of MoEFCC being Respondent No. 3 in the present Original Application.



2. The present affidavit is filed in respectful compliance with this Hon'ble Tribunal's order dated 23.08.2024, wherein Answering Respondent impleaded as Respondent No.3 in the said matter.

3. That, the Answering Respondent is engaged in, *inter alia*, policy formulation for abatement, control, and prevention of pollution and prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protecting and improving the quality of the environment as well as prevention, control, and abatement of environmental pollution.

4. It is humbly submitted that, the Ministry of Chemicals and Fertilizers vide letter dated 25.05.2015 has made it mandatory for all the indigenous producers of urea to produce 100 % of their total production of subsidized urea as Neem Coated urea. A true copy of the Ministry of Chemicals and Fertilizers letter dated 25.05.2015 is enclosed as

Annexure - 1.

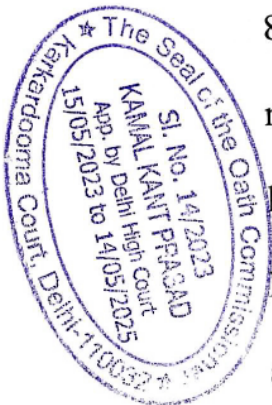


5. It is humbly submitted that, the Ministry of Chemicals and Fertilizers vide letter dated 04.09.2017 introduced 45 Kg of bags for urea in replacement of existing 50 Kg bags. A true copy of the Ministry of Chemicals and Fertilizers letter dated 04.09.2017 is enclosed as **Annexure - 2.**

6. It is respectfully submitted that the primary benefits of neem coating are that due to the slow release of nitrogen, the consumption of neem-coated urea reduces as compared to uncoated urea; and the replacement of 50 Kg bags of urea with 45 Kg bag shall also reduce the consumption of urea.

7. It is respectfully submitted that, the Ministry of Chemicals and Fertilizers has notified the specifications of Nano Urea, which helps in minimizing the environmental footprint by reducing the loss of nutrients from agriculture fields in the form of leaching and gaseous emissions, which used to cause environmental pollution and climate change.

8. It is respectfully submitted that, an excess release of anthropogenic nitrogenous compounds like Nitrogen Oxides and Nitrogenous fertilizers leads to environmental pollution including pollution in water bodies. Nitrogen used in the form of fertilizer during agriculture and other activities is lost to the environment through the process of leaching principally as nitrate and volatilization as ammonia gas.



9. Further regarding water quality monitoring and continuous ambient air quality monitoring, it is submitted that;

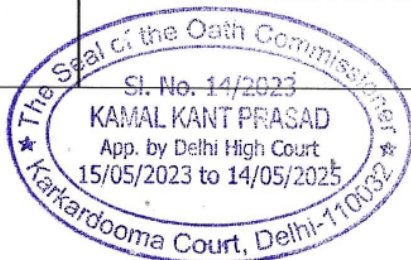
a. 76 Real-time monitoring systems and 2000 manual monitoring systems are in place for water quality monitoring.

b. 545 -CAAQMS (Continuous Ambient Air Quality Monitoring Stations) and 965 - Manual ambient air quality monitoring stations are operated in the country, where NO₂ is monitored at all locations and NH₃ is monitored at 282 locations.

10. It is respectfully submitted that, in order to control Nitrogen Pollution the MoEFCC vide notification dated 29.12.2017 has notified effluent and emission standards for nitrogenous compounds for fertilizer industries, which are described as follows. A true copy of the MoEFCC vide notification dated 29.12.2017 is enclosed as **Annexure -3**

Effluent Standards:

Straight Nitrogenous Fertilizer Plant/ Ammonia (Urea Plant), Calcium Ammonium Nitrate and Ammonium Nitrate Fertilizers.		
S.No	Parameter	Standards(mg/l)
1.	Ammonical Nitrogen as N	50
2.	Total Kjeldhal Nitrogen (TKN) as N	75
3.	Free Ammonical Nitrogen as N	2.0



1.	Oxides of Nitrogen (as NO ₂)	400
2.	Emission of Oxides of Nitrogen	3 kilogram of oxides of nitrogen per tonne of weak acid(before concentration) produced.

12. That, the Answering Respondent reserves its right to file additional information before the Hon'ble Tribunal, if required, till *Pendente-Lite*.

13. That, in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.

Adv. Pradyumn Kumar
D/3222/2012
 I Identify the Deponent who has signed in My Presence

M Balodhi
24/02/2025

DEPONENT

(मुकेश बलोधी)
 (MUKESH BALODHI)
 वैज्ञानिक 'ई'/Scientist 'E'
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

VERIFICATION:

Verified at New Delhi on the 24 MAR 2025 of March, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.



CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km... *M. K. S. D. Dabheri*
 S/o, W/o, D/o, Sh... *M. K. S. D. Dabheri* R/o.....
 I identified by Shri/Smt. *M. K. S. D. Dabheri*
 has 'solemnly affirmed before me that
 on... 24 MAR 2025 Sl. No. *69/15*
 that the contents of the affidavit which
 have been read Over & explained to him/her
 are true & correct to his/her knowledge.

M Balodhi
24/02/2025

DEPONENT

(मुकेश बलोधी)
 (MUKESH BALODHI)
 वैज्ञानिक 'ई'/Scientist 'E'
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

Oath Commissioner KKD Court

No. 12012/20/2007-FPP
Government of India
Ministry of Chemicals & Fertilizers
(Department of Fertilizers)

Shastri Bhawan, New Delhi.
Dated the 25th May, 2015.

To

CMD/MDs

**RCF/MFL/BVFCL/NFL/FACT/KRIBHCO/IFFCO/GSFC/GNVFC/NFCL/CFCL/
TATA/ZACL/INDO-GULF/SPIC/KSFL/MFCL/KFCL/SFC.**

Subject: Policy for encouraging production and availability of fortified and coated urea in the country – req.

Sir

In continuation to Department of Fertilizers letter of even number dated 2nd June 2008, 11th January 2011, 7th January, 2015 and 24th March, 2015 on the subject mentioned above, the undersigned is directed to state that it has now been decided to make it mandatory for all the indigenous producers of urea to produce 100% of their total production of subsidized urea as Neem Coated urea.

2. The other terms and conditions of policy letter dated 2nd June 2008 and subsequent letter dated 07th January, 2015 will remain same.

Yours Sincerely,

Vsingh
(Vijay Ranjan Singh)
Director(F)
Tele : No. 23386398

1. Chief Secretaries and Secretaries (Agriculture) of all State Governments and Union Territories.
2. Secretaries of the Department of Expenditure, Department of Revenue, Department of Economic Affairs, Department of Agriculture & Cooperation, Department of Commerce, Department of Industrial Policy & Promotion, Ministry of Petroleum & Natural Gas, CEO, Niti Aayog.
3. DG, FAI.
4. NIC for uploading on website of this Department.
5. Hindi Section.
6. Guard file.

DG- on tour
DDG Dept. 29/5-

h
2/6.

ADP
2/6

DS. UFI (S217)

Annexure-2

No.12012/20/2007- FPP
Government of India
Ministry of Chemicals & Fertilizers
Department of Fertilizers

Shastri Bhawan, New Delhi
Dated the 4th September, 2017

To

CMD/MDs,
RCF/MFL/BVFCL/NFL/KRIBHCO/KFL/IFFCO/GSFC/GNVFC/SFC/NFCL/CFCL/TATA/
ZACL/GIL/SPIC//MFCL

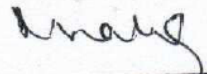
Subject: Rationalising the size of urea bag and matter connected thereto.

Sir,

I am directed to convey the approval of the Government to introduce 45kg bag of urea replacing the existing 50kg bag.

2. In order to enable the urea units to exhaust existing 50kg bags and for making necessary modifications in their plants, a period of six months is given as lead time to them to ensure the smooth implementation of the above policy.
3. The MRP of such bags will be notified by the Department of Agriculture & Farmers' Welfare in due course. An additional 5% will also be charged by the urea manufacturers for Neem Coating of Urea on every 45 kg. bag.

Yours faithfully,



(Dharam Pal)

Additional Secretary (Fertilizers)

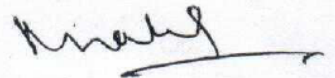
☎: 23386800

Copy to:

1. Joint Secretary (INM), Department of Agriculture & Farmers' Welfare, Krishi Bhavan, New Delhi.
2. Principal Director of Audit, Economic & Service Ministry, AGCR Building, I.P.Estates, New Delhi.

- 2 -

3. Controller of Accounts, Department of Fertilizers, Janpath Bhawan, New Delhi.
4. Director General, Fertilizer Association of India, 10 Shaheed Jit Singh Marg, New Delhi-110067.
5. Director of Accounts, Fertilizer Accounts Wing, Department of Fertilizers, Udyog Bhawan, New Delhi.
6. Pay & Accounts Officer, Department of Fertilizers, Janpath Bhawan, New Delhi.
7. Director (F&A), FICC, 8th Floor, Sewa Bhawan, New Delhi - 110066.
8. Director (CE), FICC, 8th Floor, Sewa Bhawan, New Delhi - 110066
9. Fin-II Desk, Department of Fertilizers.
10. Assistant Director (OL) with a request to make available Hindi version of the Notification.
11. NIC for uploading on website.
12. Guard File.



(Dharam Pal)
Additional Secretary (Fertilizers)
☎: 23386800



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1044]

नई दिल्ली, शुक्रवार, दिसम्बर 29, 2017/पौष 8, 1939

No. 1044]

NEW DELHI, FRIDAY, DECEMBER 29, 2017/PAUSA 8, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 दिसम्बर, 2017

सा.का.नि. 1607(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- संक्षिप्त नाम और प्रारम्भ :— (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) द्वितीय संशोधन नियम, 2017 है।
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 में, क्रम संख्यांक 17 और उससे सम्बन्धित प्रविष्टियों में निम्नलिखित क्रम संख्यांक और प्रविष्टियां प्रतिस्थापित की जाएगी, अर्थात् :—

क्र. सं.	उद्योग	मानदंड	मानक
(1)	(2)	(3)	(4)
"17.		क. - बहिःस्राव मानक	
उर्वरक उद्योग		(i) स्ट्रेट नाइट्रोजिनस उर्वरक संयंत्र / अमोनिया (यूरिया संयंत्र), कैल्शियम अमोनियम नाइट्रेट और अमोनियम नाइट्रेट उर्वरक	
		pH को छोड़कर संकेन्द्रण सीमा मिलिग्राम/ लिटर(mg/l) से अधिक न हो	

क्र. सं.	उद्योग	मानदंड	मानक	
(1)	(2)	(3)	(4)	
		pH	6.5 से 8.5	
		सस्पेन्डिड ठोस पदार्थ	100	
		तेल और ग्रीस	10	
		अमोनिकल नाइट्रोजन N	50	
		कुल जेल्डाल नाइट्रोजन (TKN) N	75	
		फ्री अमोनिकल नाइट्रोजन N	2.0	
		सी एन संकेन्द्रण	0.1	
		नाइट्रोजन N	यूरिया संयंत्र	10
			यूरिया संयंत्र से अलग	20
		(ii) स्ट्रेट फॉस्फेटिक उर्वकर संयंत्र		
		pH	6.5 से 8.5	

	सस्पेन्डिड ठोस पदार्थ	100
	तेल और ग्रीस	10
	फ्लोराइड	10
	घुलित फास्फेट P	5.0
	(iii) काम्प्लेक्स फर्टिलाइजर संयंत्र या NP/NPK (N - नाइट्रोजन, P - फास्फोरस और K - पोटेशियम)	
	pH	6.5 से 8.5
	सस्पेन्डिड ठोस पदार्थ	100
	तेल और ग्रीस	10
	अमोनिकल नाइट्रोजन, N	50
	कुल जेल्डाल नाइट्रोजन (TKN) N	75
	फ्री अमोनिकल नाइट्रोजन N	4.0
	कुल जेल्डाल नाइट्रोजन (TKN) N	75

	फ्री अमोनिकल नाइट्रोजन N	4.0
	नाइट्रेट नाइट्रोजन N	20
	घुलित फोस्फेट P	5.0
	फ्लोराइड F	10
<p>टिप्पण: (i) कूलिंग टावर में क्रोमियम साल्ट को एल्गीसाइट के रूप में प्रयुक्त नहीं किया जाएगा।</p> <p>(ii) वर्ष में एक बार वेनेडियम और आरसेनिक के लिए बहिःस्राव का विश्लेषण किया जाएगा और विश्लेषण की रिपोर्ट संबंधित राज्य प्रदूषण नियंत्रण बोर्ड / प्रदूषण नियंत्रण समिति को प्रस्तुत की जाएगी।</p>		
ख - उत्सर्जन मानक		
(i) स्ट्रेट नाइट्रोजिनस		
(क) अमोनिया संयंत्र - रिफार्मर		
नाइट्रोजन के आक्साइड (NO ₂)	400 मिग्रा / प्रति Nm ³	
(ख) यूरिया संयंत्र - प्रिलिंग टावर		
पार्टिकुलेट मैटर	1982 से पूर्व यूनिट	150 मिग्रा / Nm ³
	1982 के पश्चात यूनिट	50 मिग्रा / Nm ^{3**}
(ii) अमोनियम नाइट्रेट / कैल्शियम अमोनियम नाइट्रेट / NPK प्लांट		

पार्टिकुलेट मैटर	विद्यमान संयंत्र	150 मिग्रा / Nm ³
	नया संयंत्र	100 मिग्रा / Nm ³
अमोनियम NH ₃	विद्यमान संयंत्र	300 मिग्रा / Nm ³
	नया संयंत्र	150 मिग्रा / Nm ³
कुल फ्लोराइड F	<10 mg/Nm ³ (केवल NPK संयंत्र)	
(iii) फॉस्फेटिक उर्वरक संयंत्र - फॉस्फोरिक एसिड संयंत्र रॉक / ग्राइंडिंग एण्ड एसीड्यूलेशन एसएसपी संयंत्र		
पार्टिकुलेट मैटर	125 मिग्रा / Nm ³	

कुल फ्लोराइड F	20 मिग्रा / Nm ³
(iv) नाइट्रिक एसिड संयंत्र	
नाइट्रोजन के आक्साइड (NO ₂)	400 मिग्रा / Nm ³
<p>*मूल्यों की सूचना 3% O₂ पर दी जाएगी</p> <p>**0.5 किग्रा / टन उत्पाद का कुल उत्सर्जन</p> <p>टिप्पण : (i) फ्लोराइड के मापदण्ड केवल NPK संयंत्र के लिए लागू होंगे।</p> <p>(ii) अधिसूचना की तारीख या उसके बाद चालू किये गए संयंत्र को 'नया संयंत्र' माना जाएगा।</p> <p>(iii) सल्फर डाइआक्साइड, नाइट्रोजन के आक्साइडों या फास्फोरस के आक्साइडों या तेजाब की धुंध को उत्सर्जित करने वाले चट्टे की ऊंचाई न्यूनतम 30 मीटर या सूत्र $H=14(Q)^{0.3}$ अनुसार जो भी अधिक हो, होगी जहां "H" चट्टे की ऊंचाई मीटरों में और Q टेल गैस प्लांट (एस) की 100 प्रतिशत रेटिड क्षमता पर चट्टे में से SO₂, NO_x या P₂O₅ की किग्रा / घंटा के रूप में जो अधिकतम मात्रा के बराबर उत्सर्जित होनी प्रत्याशित है और जिसका आकलन गैसों के उत्सर्जन के मापदण्डों के अनुसार किया जाता है।</p> <p>(iv) जिन टेल गैस प्लांटों में एक ही स्थान पर एक से अधिक स्ट्रीम या सल्फ्यूरिक एसिड, नाइट्रिक एसिड या फॉस्फोरिक एसिड के यूनिट हैं चट्टे की ऊंचाई निर्धारित करने के लिए किसी विशेष एसिड के लिए सभी स्ट्रीमों या यूनिटों की सम्मिलित क्षमता को ध्यान में रख जाएगा।</p> <p>(v) ऐसे टेल गैस प्लांट जिसमें स्कर्विंग यूनिटों के लिए गैसीय उत्सर्जन हेतु अलग से चट्टा हो, तो चट्टे की ऊंचाई मुख्य चट्टे के बराबर अथवा 30 मी. जो भी अधिक हो, होगी।</p>	

(ख) अनुसूची VI अपशिष्ट जल उत्पादन मानक भाग ख में क्रम सं. 11 के लिए उर्वरक और उससे संबंधित प्रविष्टियों के लिए निम्नलिखित क्रम सं. और प्रविष्टियां प्रतिस्थापित की जाएंगी, अर्थात:—

(1)	(2)	(3)	(4)
"11	उर्वरक उद्योग	नैपथा, प्राकृतिक गैस और मिश्रित फीड स्टॉक (नैपथा + प्राकृतिक गैस) आधारित (स्ट्रेट नाइट्रोजनस उर्वरक)	उत्पादित 3.0 एम ³ /टन यूरिया अथवा समतुल्य
		स्ट्रेट फॉस्फेटिक उर्वरक (सिंगल सुपर फॉस्फेट (एसएसपी) और ट्रिपल सुपर फॉस्फेट (टीएसपी), किसी एसिड के विनिर्माण को अपवर्जित करते हुए	एसएसपी या टीएसपी का 0.4एम ³ /टन
		कॉम्प्लेक्स उर्वरक	नाइट्रोजनस और फोस्फेटिक उर्वरक के मानक प्राथमिक उत्पाद पर निर्भर करते हुए लागू होंगे।"

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ. सं. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें निम्नलिखित अधिसूचनाओं द्वारा संशोधन किए गए थे, अर्थात् :—

का.आ. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. 739(अ), तारीख 9 सितम्बर, 2010; सा.का.नि. 809(अ), तारीख 4 अक्तूबर, 2010; सा.का.नि. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. 354(अ), तारीख 2 मई, 2011; सा.का.नि. 424(अ), तारीख 1 जून, 2011; सा.का.नि. 446(अ), तारीख 13 जून, 2011; सा.का.नि. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. 820(अ), तारीख 9 नवम्बर, 2012; सा.का.नि. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. 771(अ), तारीख 11 दिसम्बर, 2013; सा.का.नि. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. 325(अ), तारीख 7 मई, 2014; सा.का.नि. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. 789(अ), तारीख 11 नवम्बर, 2014; का.आ. 3305(अ), तारीख 7 दिसम्बर, 2015; का.आ. 4(अ), तारीख 1 जनवरी, 2016; सा.का.नि. 35(अ), तारीख 14 जनवरी, 2016; सा.का.नि. 281(अ), तारीख 7 मार्च, 2016; सा.का.नि. 496(अ), तारीख 9 मई, 2016; सा.का.नि. 497(अ), तारीख 10 मई, 2016; सा.का.नि. 978(अ), तारीख 10 अक्तूबर, 2016; और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 1265(अ), तारीख 13 अक्तूबर, 2017 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 29th December, 2017

G.S.R. 1607(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and commencement.**- (1) These rules may be called the Environment (Protection) Second Amendment Rules, 2017.
(2) They shall come into force on the date of their final publication in the Official Gazette.
2. (a) In the Environment (Protection) Rules, 1986, in Schedule I, for serial number 17 and entries relating thereto, the following serial number and entries shall be substituted, namely:—

Sl. No. (1)	Industry (2)	Parameter (3)	Standards (4)
“17.	Fertilizer Industry	A. - Effluent Standards	
		(i) Straight Nitrogenous Fertilizer Plant/Ammonia (Urea Plant), Calcium Ammonium Nitrate and Ammonium Nitrate Fertilizers	
			Limiting concentration not to exceed in milligram/litre (mg/l), except for pH
		pH	6.5 to 8.5
		Suspended Solids	100
		Oil and Grease	10

Sl. No. (1)	Industry (2)	Parameter (3)	Standards (4)
		Ammonical Nitrogen as N	50
		Total Kjeldhal Nitrogen (TKN) as N	75
		Free Ammonical Nitrogen as N	2.0
		CN concentration	0.1
		Nitrate Nitrogen as N	Urea Plant 10
			Other than Urea Plant 20
		(ii) Straight Phosphatic Fertilizer Plant	
		pH	6.5 to 8.5
		Suspended Solids	100
		Oil and Grease	10
		Fluoride	10
		Dissolved Phosphate as P	5.0
		(iii) Complex Fertilizer Plant and / or NP/NPK(N-Nitrogen, P-Phosphorus and K-Potassium)	
		pH	6.5 to 8.5
		Suspended Solids	100
		Oil and Grease	10
		Ammonical Nitrogen as N	50
		Total Kjeldhal Nitrogen (TKN) as N	75
		Free Ammoniacal Nitrogen as N	4.0

		Total Kjeldhal Nitrogen (TKN) as N	75
		Free Ammoniacal Nitrogen as N	4.0
		Nitrate Nitrogen as N	20
		Dissolved Phosphate as P	5.0
		Fluoride as F ⁻	10
		Note: (i) Chromium salt shall not be used in cooling tower as algacide. (ii) The effluent shall be analysed for Vanadium and Arsenic once in a year and analysis report shall be submitted to the concerned State Pollution Control Board / Pollution Control Committee.	
		B .- Emission Standards	
		(i) Straight Nitrogenous	
		(a) Ammonia Plant- Reformer	
		Oxides of Nitrogen (as NO ₂)	400 mg/Nm ³
		(b) Urea Plant – Prilling Tower	
		Particulate Matter	Pre 1982 units 150 mg/Nm ³
			Post 1982 units 50 mg/Nm ³ **
		(ii) Ammonium Nitrate/ Calcium Ammonium Nitrate/NPK plant	
		Particulate Matter	Existing Plant 150 mg/Nm ³
			New Plant 100 mg/ Nm ³
		Ammonium as NH ₃	Existing Plant 300 mg/Nm ³
			New Plant 150 mg/Nm ³
		Total Fluoride as F ⁻	<10 mg/Nm ³ (only NPK Plant)
		(iii) Phosphatic Fertilizer Plants – Phosphoric Acid Plants/ Rock grinding and Acidulation SSP Plants	
		Particulate Matter	125 mg/Nm ³
		Total Fluoride as F ⁻	20 mg/Nm ³
		(iv) Nitric Acid Plant	
		Oxides of Nitrogen (as NO ₂)	400 mg/Nm ³
		*Values to be reported at 3% O ₂ ** Total emission of 0.5 kg/ tonne of product.	
		Note: (i) Fluoride norms shall be applicable only for NPK plant. (ii) Plant commissioned on or after the date of notification, shall be treated as 'New Plant'.	

		<p>(iii) The height of the stack emitting Sulphur Dioxide, Oxides of Nitrogen or Oxides of Phosphorus or acid mist shall be a minimum of 30 metres or as per the formula $H=14(Q)^{0.3}$, whichever is more, where "H" is the height of stack in metres and "Q" is the maximum quantity of SO₂ NO_x or P₂O₅ equivalent expected to be emitted in kg/lr through the stack at 100 per cent rated capacity of the tail gas plant(s) and calculated as per the norms of gaseous emission.</p> <p>(iv) Tail Gas plants having more than one stream or unit of Sulphuric Acid, Nitric Acid or Phosphoric Acid at one location, the combined capacity of all the streams or units for a particular acid shall be taken into consideration for determining the stack height and applicability of emission standards individually.</p> <p>(iii) Tail gas plants having separate stack for gaseous emission for the scrubbing unit, the height of this stack shall be equal to main stack or 30 metres, whichever is higher.”;</p>
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(b) in Schedule VI, in Waste Water Generation Standards Part B, for serial number 11, Fertiliser and entries relating thereto, the following serial number and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
‘11	Fertiliser Industry	Naphtha, Natural Gas & Mixed Feedstock (Naphtha + Natural Gas) Based (Straight Nitrogenous Fertiliser)	3.0 m ³ /tonne of Urea or equivalent produced
		Straight Phosphatic Fertilizer (Single Super Phosphate (SSP) & Triple Super Phosphate (TSP) excluding manufacturing of any acid	0.4 m ³ /tonne of SSP or TSP
		Complex Fertilizer	Standards of nitrogenous and Phosphatic fertiliser are applicable depending on the primary product.”.

[F. No. Q-15017/13/2010-CPW]

Dr. A. SENTHIL VEL, Scientist ‘G’

Note:— The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844 (E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications, namely:—

S.O. 433 (E), dated the 18th April 1987; G.S.R. 176(E) dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739 (E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R. 215 (E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354 (E), dated the 2nd May, 2011; G.S.R. 424 (E), dated the 1st June, 2011; G.S.R. 446 (E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277 (E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176 (E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229(E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 7th May, 2014; G.S.R. 612(E), dated the 25th August 2014; G.S.R. 789(E), dated the 11th November 2014; S.O. 3305(E), dated the 7th December, 2015; S.O.4(E), dated the 1st January 2016; G.S.R. 35(E), dated the 14th January 2016; G.S.R. 281 (E), dated the 7th March, 2016; G.S.R. 496(E), dated the 9th May, 2016; G.S.R.497(E), dated the 10th May, 2016; G.S.R.978(E), dated the 10th October, 2016; dated the 28th October, 2016 ; and lastly amended *vide* notification G.S.R. 1265(E), dated the 13th October, 2017.

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 Government of India
 Ministry of Environment, Forest and Climate Change
Legal Monitoring Cell

Date: 27/11/2024

Subject: Engagement of Panel Counsel

Ref.: Request from division on mail dated 27/11/2024

**Respected Sir,
 Shri. Pratyakash Gupta**

Enrolment No.-D-3222/2012 Dated 17th October 2012

**Residential Address: 71/9 Main Chota Bazar, Opp. Bishan Sweets, Khekra, Dist.
 Baghpat-250101 (UP)**

Mobile No. - 9911780606, 9911770606

Email Id - lawquery89@hotmail.com/gupta.pratyaksh89@gmail.com/lawquery89_1@hotmail.com

You are engaged to appear and conduct the case mentioned below for all purposes on behalf of this Ministry till the disposal of the case or expiry of your term of engagement or until further orders, whichever is earlier.

2. Details of the case are as follows:-

Court: NGT (PB), New Delhi

Case No.: OA No. 1093/2024

Title of the Case: News Item titled "Study finds wide variety of nitrogen-use efficiency in Indian rice varieties" appearing in The Hindu dated 11.08.2024

Concerned Division of the Ministry: CPA

Name and contact of the Divisional Head: AS (NPG) & 011-20819247

Email ID: asnpg.mefcc@gov.in

Name and contact of the dealing Associate (Legal): Ms. Prity

Ph. No. 7903191790

Email ID: prity.singh@nic.in

Next Date of hearing: 03/12/2024

3. This engagement is subject to the following conditions:-

- i. The engagement is governed by **O.M. No. 17(21)/2020-PL/NGT Dated 22.08.2022, 02.03.2023** and **O.M. No. 17(21)/2017-PL/NGT** on dated 01.12.2017, 07/02/2019 and 04/05/2020, Policy and Law Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, New Delhi read with relevant circulars/instructions issued by this Ministry from time to time.
- ii. In case you are unable to attend the case for some reason, sufficient advance intimation should be given to the concerned Division.
- iii. To return the brief on expiry of your term/disposal of the case to the Ministry of Environment, Forest and Climate Change, or till further orders.
- iv. To intimate the Ministry the progress of the case regularly including obtaining and forwarding certified copy of the Order/Judgement to the concerned Division whenever necessary.
- v. To appear on behalf of this Ministry in person, and **not through a junior counsel** in the matters marked to you.
- vi. The engagement is acknowledged.

Smita
**(Legal Monitoring Cell)
 MoEF&CC, New Delhi**

स्मिता सालवे/Smita H. Salve
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 Senior Consultant Legal
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 M/o Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi